

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4240

ANSWERED ON:20.12.2011

STATE HUMAN RIGHTS COMMISSIONS

Ahir Shri Hansraj Gangaram;Bavalia Shri Kuvarjibhai Mohanbhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether all the States have constituted State Human Rights Commissions;
- (b) if so, the details thereof;
- (c) the number of complaints received by each of the State Human Rights Commissions (SHRCs), State-wise;
- (d) whether the manpower and infrastructure currently in place in the existing State Human Rights Commissions is adequate;
- (e) if so, the steps being taken by Government to strengthen the State Human Rights Commissions in term of manpower and infrastructure;
- (f) whether the Union Government/National Human Rights Commission have urged the State HRC to fill up the vacancies; and
- (g) if so, the details thereof and follow-up action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): No, Madam.

(b): The following 20 States have constituted State Human Rights Commissions (SHRCs):

1. Andhra Pradesh 2. Assam 3. Bihar 4. Chhattisgarh 5. Gujarat 6. Himachal Pradesh 7. Jammu & Kashmir 8. Jharkhand 9. Karnataka 10. Kerala 11. Madhya Pradesh 12. Maharashtra 13. Manipur 14. Odisha 15. Punjab 16. Rajasthan 17. Sikkim 18. Tamil Nadu 19. Uttar Pradesh and 20. West Bengal.

The following 8 States have not constituted the State Human Rights Commissions:

1. Arunachal Pradesh 2. Goa 3. Haryana 4. Meghalaya 5. Mizoram 6. Nagaland 7. Tripura and 8. Uttarakhand.

(c) : A Statement indicating number of complaints received by each of the SHRCs is at Annexure.

(d) to (g): The responsibility to ensure adequate manpower and infrastructure for each SHRC lies primarily with the respective State Government. The Govt. of India and National Human Rights Commission (NHRC) are keen that each State sets up a State Human Rights Commission. The Govt. and NHRC have been requesting to all those States, which have not yet constituted their State Commission, to do so at the earliest.